

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 129 of 2019

IN THE MATTER OF:

M. N. Pratap Reddy & Anr.

...Appellants

Versus

Lakshmi Narasimha Mining Co. (P) Ltd. & Ors.

...Respondents

Present:

For Appellants: Mr. D. Abhinav Rao and Mr. G. V. Rao, Advocates.

For Respondents: Mr. Jayant Mehta, Sr. Advocate with Mr. Akshay Bajpai, Ms. Vaishali Kalera and Mr. Himanshu Satija, Advocates for R-3&4.

Mr. R. Swarup Reddy, party in person. R-2.

With

Company Appeal (AT) No. 148 of 2019

IN THE MATTER OF:

M. Nandana Reddy

...Appellant

Versus

Sri Lakshmi Narasimha Mining Co. Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. S. Vivekananda, Advocates.

For Respondents: Mr. Jayant Mehta, Sr. Advocate with Mr. Akshay Bajpai, Ms. Vaishali Kalera and Mr. Himanshu Satija, Advocates for R-3&4.

Mr. D. Abhinav Rao and Mr. G. V. Rao, Advocates for R-5, 6 & 7.

Mr. R. Swarup Reddy, party in person. R-2.

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ORDER
(Through Virtual Mode)

25.09.2020: Heard further arguments of Mr. D. Abhinav Rao, learned counsel representing the Appellant in Company Appeal (AT) No. 129 of 2019. Hearing remained inconclusive. Mr. D. Abhinav Rao submits that he will take 20 minutes to conclude his arguments.

Since Respondents are common to Company Appeal (AT) No. 129 of 2019 and Company Appeal (AT) No. 148 of 2019, we deem it appropriate that Mr. S. Vivekananda, learned counsel for the Appellant in Company Appeal (AT) No. 148 of 2019 would address us after Mr. Rao concludes his arguments, thereafter Mr. Jayant Mehta, learned counsel for Respondents will address arguments in both the appeals.

Let these appeals be listed for further hearing on **11th November, 2020 at 2:00 PM**. If the matter spills over, the matter will be taken up on 12th November, 2020 at 2:00 PM also.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

am/gc